

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No.62/2179/2020**

This the 20<sup>th</sup> day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Village Education Committee Kothbal (Ladi) through Gull Mohammad Mir, S/o Mohammad Akbar Mir R/o Kotbal Tehsil Pahalgam District Anantnag.

.....**Applicant**

(Advocate:- Mr. G.Q. Bhat - Not Present)

**Versus**

1. State of Jammu and Kashmir through Commissioner/ Secretary to Govt. Education Department Civil. Secretariat Jammu/Srinagar & Ors.

.....**Respondents**

(Advocate: Mr. Rajesh Thappa, DAG.)

**O R D E R  
I O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 11.05.2021 nobody had joined the video conference on behalf of the applicant and today also none appears for the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

Sushil